

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:960
ANSWERED ON:27.02.2006
INDIRA GANDHI CANAL PROJECT
Kripalani Shri Srichand

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government has made 10 per cent share of farmers mandatory in the construction of small water courses (Khaala) under Indira Gandhi Canal Project;
- (b) if so, the details thereof;
- (c) whether the Government proposes to do away with the provision of 10 per cent share of farmers to recover the contribution alongwith cost of land; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF WATER RESOURCES (PROF. SAIF-UD-DIN SOZ)

(a) & (b) Yes Sir. Under the Centrally Sponsored Command Area Development and Water Management (CADWM) Programme, minimum 10% contribution by beneficiary farmers is mandatory for following items:

- (i) Construction of field channels/water courses
- (ii) Full package On-Farm-Development Works including field channels, realignment of field boundaries, land leveling/shaping
- (iii) Reclamation of waterlogged areas
- (iv) Renovation and desilting of existing irrigation tanks. This is applicable to all the projects covered under the programme including Indira Gandhi Canal Project.

(c) & (d) The Government of Rajasthan expressed difficulties in recovering 10% contribution from farmers prior to construction of water courses as land is allotted to farmers in Indira Gandhi Canal Project after completion of development activities. The Government of Rajasthan has agreed to recover the 10% contribution alongwith cost of land and inform the details of recoveries to Government of India whenever they are effected. The matter is under consideration.